

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH**

C.P. No.14/2017

Under Section 241, 242 of the Companies Act, 2013

In the matter of:

Mukesh Goel & Ors.

... Petitioners

-Versus-

M/S Goel Marketing & Distribution
Company Ltd. & Ors.

... Respondents

Coram:

Hon'ble Mr. Justice P K Saikia, Member(J)

.....

ORDER

Date of Order: 26th October 2017.

Mr A. Goyal and Mr A. Choudhury, learned Advocates are present for the petitioners. Mr R. Dubey & Ms A.B. Kayastha, learned Advocates are present representing respondent Nos.1-5. Mr S. Sinha, learned Advocate is present on behalf of respondent No.6.

2. This Bench, on 06.10.2017, after hearing the parties, passed the following operative direction:

"It is also his case that copy of the leave application and rejoinder has already been furnished to the counsel appearing for the respondents. In that connection, I have heard Mr. Dubey learned counsel for the respondent Nos. 1 to 5.

"On hearing learned counsel for the parties and also in the interest of justice the petitioners are allowed 7 days' time from today to file proper

application along with the rejoinder doing other formalities as required. In the event of acceptance of leave application, the respondent would get another 10 days' time there from to file sur rejoinder supplying simultaneously copies thereof to the learned counsel for the petitioners.

"List the matter on 26-10-2017 for further hearing."

3. However, in the terms of the aforesaid order, the respondents could not file sur rejoinder within the time fixed by this Bench. However, Mr R. Dubey, learned Advocate for respondent Nos.1-5, submits that for certain reason the said respondents were not in a position to file the sur rejoinder within the time prescribed and, therefore, they are going to file a leave application seeking extension of time for filing sur rejoinder.

4. In that connection, I have heard Mr A. Goyal, learned Advocate for the petitioners.

5. On hearing the learned Advocates for the parties, the respondents are directed to file their application in accordance with requirement of law and rules framed thereunder, seeking extension of time and such application is to be filed on or before 30.10.2017 before the Registry of this Bench. In the event of such an application being filed in accordance with the procedure prescribed, the Registry shall place such application before the Bench for rendering necessary order thereon.

6. Learned Advocates for the petitioners further submit that they have filed application before the Registry seeking incorporation of some reliefs in the petition since some developments have taken place in the meantime. The copy of such application has already been furnished to the respondents. It has also been stated that such an application is being scrutinized by the Registry.

7. The Registry is directed to lay such application before the Bench by the next date if such application passes the scrutiny. In the meantime, the respondents may file their reply to the said application on or before 30.10.2017.

7. List this matter on 14.11.2017.



Member (Judicial)
National Company Law Tribunal,
Guwahati Bench,
Guwahati.

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